

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

Tr. (N)317/87

Ram Narayan Kostha & another .. Applicants

vs.

Union of India and others .. Respondents

Coram: Hon'ble Member(J)Shri D.Surya Rao

Hon'ble Member(A)Shri M.Y.Priolkar

A

ORAL JUDGMENT

Per D.Surya Rao, Member(J)

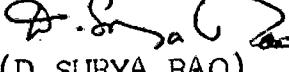
Date: 5-6-1990

Applicants are not present either in person or by advocate. Respondents served, not represented.

2. The two applicants have addressed letters dated 17th May, 1990 and 16th May, 1990 respectively stating that they are not interested in the case and wish to withdraw the said case (W.P No.2199/84). They have also marked the copy thereof to third respondent. Third respondent through their administrative officer ^{has} also written a letter dtd. 21-5-1990 stating that applicants have already addressed this Tribunal stating that they wish to withdraw this application. It is requested that the application may be disposed of.

3. In view of the letters dtd. 17.5.90 and 16.5.90 submitted by the applicants No.1 & 2 the application is disposed of as withdrawn.


(M.Y.PRIOLKAR)
Member(A)


(D.SURYA RAO)
Member(J)

TR.(N) APPLICATION NO.317/87.

DATE : 21st FEBRUARY, 1990.

Writ Petition No.2199/1984 filed in the Bombay High Court, Nagpur Bench has been transferred to this Tribunal and it is numbered as Tr.(N) Application No. 317/87.

The matter was admitted by the High Court. Replies of the respondents are on record. The matter appears to be ready for hearing.

Fix the matter for appearance and directions before the Tribunal on 5-6-1990.

Issue notices to both the parties accordingly.


(M.Y. PRIOLKAR)
MEMBER(A).


(M.B. MUJUMDAR)
MEMBER(J).